S.O.(E).—In exercise of the powers conferred by Sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby appoints officer mentioned in column (4) of the Table below to exercise the powers and discharge duties conferred or imposed on officers mentioned in column (3) of the said Table in respect of Noticee mentioned in column (1) of the Table, for purpose of adjudication of show cause notices mentioned in column No (2) therein, namely:-

<table>
<thead>
<tr>
<th>Name of the Noticee(s) and Address (M/s.)</th>
<th>Show Cause Notice Number and Date</th>
<th>Name of Adjudicating Authorities</th>
<th>Common Adjudicating Authority appointed</th>
</tr>
</thead>
</table>
(ii) Principal Commissioner of Customs, Concor Complex, P.O. Container Depot, Greater Noida, Gautam Buddh Nagar  
(iii) Commissioner of Customs, ICD Patparganj, Ghaziapur, Delhi  
(iv) Principal Commissioner of Customs, ICD- TKD, Delhi  
(v) Commissioner of Customs, NS-V, Custom House, Nhava Sheva, Tal-Uran, Dist- Raigad, Maharashtra  
(vi) Asst./Deputy Commissioner of Customs (Sea Port), Chennai-II, Customs House, 60, Rajaji Salai, Chennai | Commissioner of Customs, ICD Patparganj, Ghaziapur, Delhi |

New Delhi, the 17 August, 2020

[Signature]
(Aananth Rathakrishnan)  
Deputy Secretary (Customs)